

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 30th day of **October**, 2018

Present :

**Hon'ble Mr. Gokul Chandra Pati, Member-A
Hon'ble Mr. Rakesh Sagar Jain, Member-J**

Original Application No.401 of 2018

Suboor Khan Son of Late Mohd. Ishaq Khan, Junior Works Manager (Personal No.829854) of Ordnance Clothing Factory, Shahjanpur, Resident of 164, Tarain Tikli, District – Shahjahanpur (U.P.).

.....Applicant.

By Advocate – Shri S.A. Siddiqui

V E R S U S

1. Union of India through Secretary, Department of Defence Production, Ministry of Defence, New Delhi.
2. Secretary, Department of Personnel and Training Under Ministry of Personnel, Public Grievances and Pensions, Government of India, New Delhi.
3. Director/NG (For Director General Ordnance Factories), Ordnance Factory Board, 10-A, Shaheed Khudiram Bose Road, Kolkata-700001.
4. Working Manager/Administration (For General Manager) Ordnance Clothing Factory, Shahjahanpur, District – Shahjahanpur (U.P.) PIN – 242001.
5. General Manager, Ordnance Factory, Itarsi.

.....Respondents.

By Advocate : Shri Ajay Kumar Mishra

O R D E R**By Hon'ble Mr. Gokul Chandra Pati, Member-A :**

Learned counsel for the applicant submitted that the first child of applicant is a child who is suffering from multiple disabilities, for which the applicant is unable to join his new transfer place. He further submitted that the Transfer Policy dated 05.06.2017 has been annexed at Annexure-SRA-2 and it is not being adhered to by the respondents.

2. The learned counsel for the respondents, on the other hand, submitted that the policy with regard to the transfer as well as the DOP&T guidelines dated 06.06.2014 (Annexure-A-4) are being adhered to by the respondents while transferring the applicant.

3. It is further submitted by learned counsel for the applicant that representation dated 04.01.2018 (Annexure-A-10) has been submitted by the applicant, which is pending before the respondents.

4. In view of the submissions made by learned counsel for the applicant, no useful purpose will be served to keep this OA pending. The respondent No.3/Competent Authority is directed to consider the representation dated 04.01.2018

(Annexure-A-10) submitted by the applicant taking into account the DOP&T OM dated 06.06.2014 and 05.01.2016 (Annexure-A-4) and Transfer Policy dated 05.06.2017 (Annexure-SRA-2) of the respondents and take appropriate decision on the representation of the applicant within one month from the date of receipt of a certified copy of this order. The applicant may also submit a copy of his earlier representation alongwith copy of this order to respondent No.3/Competent Authority within a week.

5. With these directions, the OA stands disposed of. No costs.

Member-J

Member-A

RKM/